Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting NC-V held on 18.06.2008

The Meeting No. 12/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 18/19.06.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| SI. No. | Name of the representatives & their | Department |
|---------|--------------------------------------|----------------|
| | designation | |
| 1. | Sh. Shaish Kumar, Industrial Advisor | DIPP |
| 2. | Sh. B.B.Bharti, Director | R.O, TC, Noida |
| 3. | Sh. Ashok Kumar, Arora, Dy.DGFT | DGFT |
| 4. | Sh. Kuldeep Singh, Asstt. Director | DC (MSME) |
| 5. | Sh. Pradip Kumar, F.T.D.O | DGFT |

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 12/84-ALC3/2008 **MEETING DATE** : 19.06.2008

Online agenda cases

| | _ | | | | |
|---|---|----------------------------|----------------------------------|------------------------------|------------------|
| | | Case No.:28/4/84-ALC3/2008 | Party Name: COLART CAMLIN CANVAS | Meet No/Date:12/84-ALC3/2008 | Status: Rejected |
| Ш | | | PVI. LID. | 19.06.2008 | |

| HQ File :01/84/050/00056/AM09/ | RLA File :03/94/040/01097/AM08/ | Lic.No/Date:0310461001 14.02.2008 | |
|---|-----------------------------------|--------------------------------------|--|
| Decision: The Committee consider that firm have failed to furnish info | rmation/documents called for by D | , , | |
| view of this Committee was constrained to reject the case. RLA may take suitable consequential action accordingly. | | | |

| Case No.:25/4/84-ALC3/2008 | Party Name:STYLES BAGGAGE PVT LTD | Meet No/Date:12/84-ALC3/2008 19.06.2008 | Status: Rejected | | | |
|--|-----------------------------------|--|------------------|--|--|--|
| HQ File :01/84/050/00053/AM09/ RLA File :03/95/040/01182/AM08/ Lic.No/Date:0310465794 19.03.2008 | | | | | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT vide their letter dated 19.05.2008. In view of this Committee was constrained to reject the case. | | | | | | |
| RLA may take suitable consequential action accordingly. | | | | | | |

| Case No.:40/4/84-ALC3/2008 | Party Name: COLART CAMLIN CANVAS PVT. LTD. | Meet No/Date:12/84-ALC3/2008 19.06.2008 | Status: Rejected |
|--------------------------------|--|--|------------------|
| HQ File :01/84/050/00068/AM09/ | RLA File :03/94/040/01308/AM08/ | Lic.No/Date:0310465607 19.03.2008 | |
| Desision, The Committee as | noidered the sees as per agenda eler | activith ather relevant nemero | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT vide their letter dated 19.05.2008. In view of this Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

RLA may take suitable consequential action accordingly.

| | Case No.:8/8/84-ALC3/2008 | 1 - | 1 | Status: Deferred |
|---|--------------------------------|-----|---|--------------------------|
| 4 | HQ File :01/84/050/00109/AM09/ | | I | Defer Date:03.07.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link earlier relevant file of the firm wherein norms have been fixed for similar items. It was therefore decided to defer the case for re-listing on 03.07.2008.

| 5 | | | Meet No/Date:12/84-ALC3/2008 19.06.2008 | Status: Rejected |
|---|----------------------------------|--|--|------------------|
| | HQ File :01/84/050/00122/AM09/ | I I | Lic.No/Date:0410095119 07.04.2008 | |
| | that firm have failed to furnish | ered the case as per agenda alon information/documents called for nittee was constrained to reject the | by DC (MSME) vide their | |

| | Case No.:22/8/84-ALC3/2008 | Party Name:LASTOLITE IMAGING SOLUTIONS PRIVATE LIMITED, | Meet No/Date:12/84-ALC3/2008 19.06.2008 | Status: Rejected |
|---|--------------------------------|---|--|------------------|
| | HQ File :01/84/050/00123/AM09/ | RLA File :04/24/040/00005/AM09/ | Lic.No/Date:0410095227 15.04.2008 | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers that firm have failed to furnish information/documents called for by DC (MSME) vide the 30.05.2008. In view of this Committee was constrained to reject the case. | | | ll. | |
| | RLA may take suitable co | onsequential action accordingly. | | |

| 7 | | Case No.:12/8/84-ALC3/2008 | Party Name:TECHNO FLEX INDUSTRIES, | Meet No/Date:12/84-ALC3/2008 19.06.2008 | Status: Deferred |
|---|---|--------------------------------|---|--|------------------------|
| | , | HQ File :01/84/050/00113/AM09/ | | Lic.No/Date:0710057150 25.04.2008 | Defer Date: 10.07.2008 |
| | | | ered the case as per agenda alor for from firm is still awaited. It was 07.2008 | | |

| | Case No.:1/12/84-ALC3/2008 | 1 7 | Meet No/Date:12/84-ALC3/2008 19.06.2008 | Status: Deferred |
|---|--------------------------------|-----|--|------------------------|
| 8 | HQ File :01/84/050/00146/AM09/ | | Lic.No/Date:0610013491 05.06.2008 | Defer Date: 17.07.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was therefore decided to await the same and defer the case for re-listing on 17.07.2008.

| | Case No.:2/12/84-ALC3/2008 | Party Name:GAURAVINTERNATIONAL | Meet No/Date:12/84-ALC3/2008 19.06.2008 | Status: Rejected |
|---|---|---|---|------------------|
| | HQ File :01/84/050/00147/AM09/ | | Lic.No/Date:0510221653 05.06.2008 | |
| 9 | CAD/CAM/Laymarker/Measuremethe requirement of inputs. Therefore | e neither forwarded size ent etc of the export items, in abse | e-wise specification no ence of which it is not possib | or drawing, |

| | | Case No.:3/12/84-ALC3/2008 | Party Name:MARQUE IMPEX | I I | Status: Transferred |
|--|---|--------------------------------|-------------------------|--------------------------------------|------------------------|
| | 0 | HQ File :01/84/050/00148/AM09/ | | Lic.No/Date:2910009125 05.06.2008 | |
| Decision: The Committee considered the case as per agenda alongwith other relevant p | | | | ngwith other relevant papers | and observed |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case item of import is a component/accessories and export product is Metal. Hence, Committee decided to transfer the case to DES-II (NC-2) Section.

| II . | Party Name:B.M.PROCESSING INDUSTRIES (A UNIT OF M/S-RADHEY | | Status: Approved |
|--------------------------------|--|--------------------------------------|---------------------|
| HQ File :01/84/050/00149/AM09/ | | Lic.No/Date:0510221666 06.06.2008 | |

 $\parallel_{11}\parallel$ Decision: The Committee considered the case as per agenda alongwith other relevant papers and in

consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 1% wastage on import item i.e 23807 Kgs may be allowed.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:5/12/84-ALC3/2008 | Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD. | Meet No/Date:12/84-ALC3/2008 19.06.2008 | Status: Deferred |
|---|---|--|------------------------|
| HQ File :01/84/050/00150/AM09/ | RLA File :05/24/040/00151/AM09/ | Lic.No/Date:0510221882 10.06.2008 | Defer Date: 17.07.2008 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was therefore decided to await the same and defer the case for re-listing on 17.07.2008 | | | |

| | | 9 | | Status: Deferred |
|----|--------------------------------|---|--------------------------------------|---------------------------|
| 13 | HQ File :01/84/050/00151/AM09/ | | Lic.No/Date:0510221889 10.06.2008 | Defer Date: 17.07.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was therefore decided to await the same and defer the

| 14 | II . | Party Name:ORIENT FASHION EXPORTS (INDIA) PVT.LTD. | | Status: Deferred |
|----|---|--|--------------------------------------|------------------------|
| | HQ File :01/84/050/00152/AM09/ | | Lic.No/Date:0510221905 11.06.2008 | Defer Date: 17.07.2008 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was therefore decided to await the same and defer the case for re-listing on 17.07.2008 | | | |

Manual cases

| Case No.185 | Ref. from PC-I in respect of M/s Jaidkha Hosiery | |
|---|--|--|
| | Factory, Ludhiana. | |
| NC 12/09 dt. 19.06.2008 | F.No. 01/94/162/865/AM-07/PC-I | |
| Request of M/s Jaidkha Hosiery Factory for redemption of their Advance Licences | | |
| No. 3310838 dt. 01.02.1990 forwarded by wool & woolen export promotion council. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been received from PC-I Section seeking clarification regarding Qty. of dyes consumed for the exported product against Advance Licences No. 3310838 dt. 01.02.1990 issued to M/s Jaidkha Hosiery Factory, Ludhiana. On going through the details, Committee observed that in 29 shipments, the total net weight of exported product is 62483.540 Kgs and total weight of imported items is 82243.661 Kgs. Out of this, the weight of Nylon is 1291.20 Kgs and weight of Wool is 61192.30 Kgs. The Committee, taking cue from SION, J-39 observed that, the weight of dyes consumed may work out - 25.82 Kgs (2% by weight) for Nylon content. Similarly, taking cue from SION, J-172, the weight of dyes may be work out - 917.89 Kgs (1.5% by weight) for Wool content. Thus, the total weight of dyes consumed as per above mentioned SIONs is (917.89 + 25.82 Kgs) 943.71 Kgs. In view of the above, Committee decided to inform PC-I/PC-IV Section/Jt.DG(TM) accordingly for taking necessary action.

| Case No.186 | M/s K.H.Shoes Pvt. Ltd. | |
|---|--------------------------------|--|
| NC 12/09 dt. 19.06.2008 | F.No. 01/84/50/182/AM-08/DES-V | |
| Fixation of input output norms against Advance Licences No.0410091224 dt. | | |
| 27.09.2007 forwarded by wool & woolen export promotion council. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been rejected by NC in tits meeting held on 04.10.2007 on the ground that there was no substantial manufacturing activities involved in this case. Subsequently, firm vide their letter dated 08.03.2008 have informed that they have already represented vide their 29.11.2007 to review their case. The Committee observed that the letter dated 29.11.2007 under reference has not been received in this office. Hence, Committee decided to maintain rejection in this case.

Firm may be informed accordingly.

| Case No.187 | M/s Pemi Exports | |
|--|--------------------------------|--|
| NC 12/09 dt. 19.06.2008 | F.No. 01/84/50/284/AM-05/DES-V | |
| Re-fixation of input output norms against Advance Licences No.0410062410 dt. | | |
| 28.09.2004 forwarded by wool & woolen export promotion council. | | |

Decision: The Committee considered the case as per agenda and observed that the case is under examination of DC (MSME). In view of this Committee decided to defer the case for re-listing on 17.07.2008.

